

THE SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT ACT, 1993

No. 72 OF 1993

[26th December, 1993.]

An Act further to amend the Supreme Court Judges (Conditions of Service) Act, 1958.

BE it enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Supreme Court Judges (Conditions of Service) Amendment Act, 1993.

Amendment of section 23.

2. In section 23 of the Supreme Court Judges (Conditions of Service) Act, 1958 (hereinafter referred to as the principal Act),—

41 of 1958.

(a) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) Where a Judge does not avail himself of the use of an official residence, he may be paid every month an allowance of three thousand rupees.”;

(b) for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) Sub-sections (1), (2) and (3) shall be deemed to have come into force on the 26th day of January, 1950 and sub-section (1A) shall be deemed to have come into force on the 9th day of May, 1986 and any rule made under any of the said sub-sections may be made so as to be retrospective to any date not earlier than the commencement of the respective sub-section.”.

Amendment of section 23D.

3. In section 23D of the principal Act, in clause (a), after the word and figures “section 23”, the words, brackets, figure and letter “or the allowance paid to him under sub-section (1A) of that section” shall be inserted and shall be deemed to have been inserted with effect from the 9th day of May, 1986.